

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

**Appeal No. 317/2017**

**CORAM:**

**PRESENT: MS. DEEPA KRISHAN  
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA  
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.01.2018.**

**NAME OF THE COMPANY:** Income Tax Officer, Ward 23(1), New Delhi Vs. ROC in the matter of M/s Sen Immigration Consultancy Pvt. Ltd.

**SECTION OF THE COMPANIES ACT: 252(1) & 252(3)**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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**For the Appellant: Counsel for the Appellant**

**For the Respondent: None**

**ORDER**

Vide order dated 10<sup>th</sup> January, 2018, the statement of Mr. Manish Raj, Company Prosecutor, ROC had been recorded that he would be filing his no objection during the course of the day. The same is however not before us.

Re-notify this case for further consideration on 22<sup>nd</sup> January, 2018.

*Sd-*

**(Deepa Krishan)  
Member (T)**

*Sd-*

**(Ina Malhotra)  
Member (J)**